

List of Proposals sanctioned by the Project Sanctioning Committee under the Scheme of Action Research and Studies on Judicial Reforms as on 17.10.2018.

S.No.	Name of Institute/ Implementing Agency	Name of the Research/Project Proposal
1.	West Bengal National University of Juridical Sciences	Alternative Dispute Resolution (ADR) Mechanism and Legal Aid in the Settlement of Disputes. A Case Study of State of West Bengal.'
2.	NALSAR University of Law, Hyderabad.	A Study on Court Management Techniques for improving the efficiency of Subordinate Courts.
3.	Judicial Academy Jharkhand	Study on Major Bottlenecks in Procedural Laws affecting expeditious conclusion of Criminal Trials and Measures needed to remove such bottlenecks.
4.	Indian Institute of Management, Kashipur.	Study of Court Processes and re-engineering opportunities for improving court efficiencies for justice delivery in India.
5.	Indian Institute of Technology, Kharagpur	Designing the Continuing Legal Education System in India for Advocates.
6.	Indian Institute of Management, Calcutta	Study of Court processes and re-engineering opportunities for improving court efficiency for justice delivery in India.
7.	DAKSH, Bangalore	Comparative Analysis of Causes for Pendency in Six High Courts and Six District Courts in India
8.	Administrative Staff College of India, Hyderabad	Analysis of Causes for Pendency in High Courts and Subordinate Courts for Improved Court Management
9.	Maharashtra Judicial Academy in collaboration with Gokhale Institute of politics & Economics(GIPE)	The Anatomy of Judicial Pendency
10.	National Law School of India University, Bengaluru	Shifting Paradigms: Making Clinical Legal Education Relevant
11.	National Law School of India University, Bengaluru	Impact Assessment of the working of the Karnataka State Litigation Policy and the Karnataka Sakala Services Act, 2011 in reducing Government Litigation in the

		State of Karnataka
12.	National Law University Odisha, Cuttack	A Comparative Analysis of Performance Appraisal mechanisms and Schemes of Promotion in relation to the Judges of Subordinate Judiciary in different States in India
13.	Vidhi Centre For Legal Policy	Development and enforcement of performance standards to enhance accountability of the Higher Judiciary in India
14.	Vidhi Centre For Legal Policy	Strengthening Mediation as a viable Dispute Resolution Mechanism for India
15	NALSAR University of Law, Hyderabad	A Study to create evidence-based proposals for reform of Legal Education in India” suggestions for reforms at National Law Universities set up through State Legislations.
16	NALSAR University of Law, Hyderabad	A Study to create evidence-based proposals for reform of Legal Education in India” suggestions for reforms in law programmes offered at Central universities/State Universities/Colleges affiliated to State Universities/Private Universities/Deemed Universities.
17	Odisha Judicial Academy in association with National Law University Odisha, Cuttack.	An Analysis of the functioning of Lok Adalats in the Eastern Region of India
18	Sikkim Judicial Academy	A Study of Courts in the State of Sikkim on major bottlenecks in Service of Summons under Order V of The Code of Civil Procedure 1908, through a process server and measures needed to remove such bottlenecks vis-a vis liberal use of alternative modes of service
19.	Gujarat National Law University, Gandhinagar.	“A Study on Court Management Techniques for improving the efficiency of subordinate courts”.
20.	Delhi Judicial Academy, New Delhi.	“To identify the ‘Reasons’ for delay in disposal of cases and evaluate ‘Capacity Gap’ to manage the pendency of cases in District & Subordinate Courts of Delhi”.
21.	Jammu and Kashmir Judicial Academy	“Physical verification of case files of two districts, Udhampur and Budgam of Jammu and Kashmir with the

		data on pendency available on National Judicial Data Grid (NJDG) to identify causes for pendency and map a way forward to reduce delay and introduce effective data collection mechanisms. Identifying the bottlenecks responsible for causing delay in disposal of civil cases in courts and possible policy and procedural changes necessary for reduction of pendency and a study on Court Management techniques for improving the efficiency of subordinate courts”
22.	Guru Gobind Singh Indraprastha University, Delhi.	“Analysis of functioning of Legal Aid Cells in various Law Schools/ University Departments/Private Universities”.
23.	Gujarat National Law University, Gandhinagar.	“Resolving pending cases through Alternative Dispute Resolution under Section 89 of Civil Procedure Code: A case study”.
24.	Indian Institute of Technology, Guwahati.	“Legal Response to Domestic Violence: A Study in Assam”
25.	Judicial Academy Jharkhand	“Cyber Crimes-Issues and Challenges, Remedies under the Present law: A critical study in the State of Jharkhand”
26.	Indian Institute of Management, Kashipur.	“Global practices in Continuing Legal Education: Emerging Platforms for Professional Developments of Advocates”
27.	National Law University, Delhi.	“Evaluation of functioning of Fast Track Courts in India-An empirical study”
28.	Rajiv Gandhi School of Intellectual Property Law, IIT, Kharagpur.	“Court-referred mediation in the State of West Bengal and Jharkhand”
29.	National Law School of India University, Bengaluru	“Effective Implementation of Online Dispute Resolution through Mediation”

